

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 87 of 2017&
IA NO. 82 of 2017**

Dated: 11th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GRIDCO Ltd.

...Appellant(s)

Vs.

NTPC Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s)

:

Mr. Shubham Arya for R.1

Mr. Sethu Ramalingam for R.2

ORDER

Admit. Issue notice. Mr. Shubham Arya takes notice on behalf of Respondent No.1. and Mr. Sethu Ramalingam takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on **24.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 11.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.05.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**